which had cropped up during th_e examination of some other witnesses.

The content of the fresh complaint of Shri Ram Chander dated 27-1-1980 were read over and explained to Shri Singh and h_e was also advised that he could get the copies of all relevant documents o* the case from the Court if the challan is put up in the Court. It ia incorrect to say that Shri Singh was told by the SHO that he was not the accused and question of showing him a copy of the complaint did not arise.

The DSP Gurgaon and the SHO, who ^{wa}s HI both reached the Police Station immediately after knowing the arrival of Shri Singh, who, according to his own report datea* 17-2-1980 on the notice issued to him was not expected to come on 14-2-1980 as he required Government vehicle for jour, nev from Delhi to Gurgaon and back.

Prior to 29-1-1980. Shri N. K. Singh had joined th_e investigation earlier only on 4-6-1977 (and not on 26-5-1977 a_s stated by him) in his office at Delhi whereafter this case was closed[^]

The SHO did not make any state ment whether or not Shri N.K. Singh would be summoned again for inter rogation.

Appeal in "Kissa Kursi Ka" case for the Supreme Court

611. SHRI ERA SEZHIYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the advocate appearing for the State in the appeal before the Supreme Court on the "Kissa Kursi Ka" case bad not argued to support the conviction by the trial court; and

(b) whether Government h?d issued any instructions to their counsel in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): <a> and (b) No, Sir.

8 RS-3.

Appointment of Counsel in "Kissa Kursi Ka" case

to Questions

612. SHRI ERA SEZHIYAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Government have appointed a new counsel to conduct the appeal before the Supreme Court in the "Kissa Kursi Ka" case;

(b) if so, what are the reasons for the change;

(*s*) whether the CBI had recommenced to retain the previous counsel in the case;

(d) whether Government had also transferred the CBI official incharge of the case; and

(e) Vhether these changes had not affected the effective prosecution of the case?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) Yes, Sir.

(b) It wa₉ brought to th_e notice of the Government that the previous counsel mentioned in the court on 8-1-80 that the hearing of the appeal may be adjourned to enable the Government to decide whether in view of the change of th_e Government, they would like to continue with the same counsel or would like to have some other counsel. On the next day, the previous counsel was reported to have informed the court that he was willing to continue as counsel. Taking account "of all the circumstances, Government decided to have a new counsel.

(c) No such recommendation was made by C-B.I.

(d) Th_e DIG in charge of the case has not been associated with the case since 29-1-80 consequent on hi_s proceeding on leave and subsequent repatriation to hi_s parent cadre. However other officers associated with the case "have riot been transferred.

(e) No, Sir.